

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.534/94

Monday this the 25th day of April, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Smt.E.Thankamma,
Asst. Chief Accounts Officer,
Custom House, Cochin-9. Applicant

(By Advocate Mr.P.Ravindran)

vs.

1. Collector of Customs,
Custom House, Cochin-9.
2. Sri B.S.Samikutty,
Administrative Officer,
Custom House, Cochin-9. Respondents

(By Advocate Mr.Unnikrishnan rep. SCGSC)

ORDER

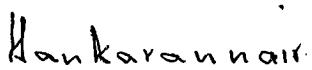
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant complains that she has been transferred to a post which is not interchangeable with the post now held by her. She submits further that her promotional prospects will be jeopardised by the transfer. These contentions are hotly contested by respondents. That apart Standing Counsel submits that if applicant is aggrieved by the impugned order, she may make a representation before the Collector of Customs and that such representation will be considered on merits. We record the submission and direct applicant to file a representation as aforesaid and seek her remedies.

2. Application is disposed of as aforesaid. No costs.

Dated 25th April, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN